

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 57(ND)2014  
**CA. NO.**

**CORAM:**

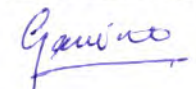
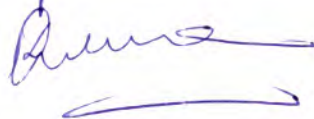
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2017**


**NAME OF THE COMPANY: M/s Sh. Manmeet Singh Vs. M/s. Techcomp India Pvt. Ltd. & ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

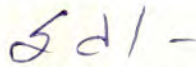
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
①	Ganima Goel	Advocate	Respondent	
②	KETAN MALHOTRA. FOR SATVINDER SINGH	ADVOCATE	PETITIONER	

**Order**

Though the case was listed for final arguments, both parties pray for an adjournment. Written submissions have been filed by both the parties. At request, adjourned to 14<sup>th</sup> September 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]